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EXTRAORDINARY

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PART-V

GOVERNMENT OF MEGHALAYA

MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 14th September, 2021.

No.LB.94/LA/2021/5. - The Contingency Fund of Meghalaya (Amendment) Bill, 2021 introduced in the Meghalaya Legislative Assembly on the 14th September, 2021, together with the Statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) BILL, 2021**A****BILL****further to amend the Contingency Fund of Meghalaya Act, 1972.****Be it enacted by the Legislature of the State of Meghalaya in the Seventy-Second Year of the Republic of India as follows:-**

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| Short title and commencement | 1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2021.

(2) It shall come into force at once. |
| Amendment of Section 2 of Meghalaya. | 2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 (Act No. 5 of 1972), for the words "three hundred and five crores" the words "five hundred and five crores" shall be substituted. |
| Repeal and savings of Ordinance No. 4 of 2021. | 3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinance, 2021 (Ordinance No. 4 of 2021) is hereby repealed.

(2) Notwithstanding such repeal, any action taken or anything done under the said Ordinance shall be deemed to have been taken or done under the provisions of this Act. |

STATEMENT OF OBJECTS AND REASONS

Advance from the Contingency Fund of the State are needed by various Department of the Government for meeting various urgent and unforeseen expenditures. As the Fund is not enough, it is considered necessary to raise the corpus permanently from rupees three hundred and five crores to rupees five hundred and five crores. In view of this, it is decided to amend the Contingency Fund of Meghalaya Act, 1972.

As the matter was urgent and the House was not in session and immediate legislative action was necessary to complement the aforesaid decision, the Meghalaya Contingency Fund (Amendment) Ordinance, 2021 (Meghalaya Ordinance No. 4 of 2021) was promulgated by the Hon'ble Governor on the 20th August, 2021.

This Bill seeks to replace the aforesaid Ordinance.

Hence the Bill.

CONRAD SANGMA,
Chief Minister.

ANDREW SIMONS,
Commissioner & Secretary,
Meghalaya Legislative Assembly.

FINANCIAL MEMORANDUM

An amount of ₹ 505 crores will be involved from the Consolidated Fund of the State for the purpose of the enactment.